

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
16-04-2024 AT 10:30 AM**

**CP (IB) No. 111/95/HDB/2022**

**AND**

**IA(IBC) 137/2024 in IA No. 1782/2023, IA(IBC) 138/2024 in IA No. 1782/2023 &  
IA(IBC) 695/2024 in IA(IBC) 588/2023 in CP (IB) No. 111/95/HDB/2022**

u/s. 95 of IBC, 2016

**IN THE MATTER OF:**

State Bank of India

**...Petitioner**

**AND**

Smt. T Padmavathi (Chadalavada Infratech Limited)

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA(IBC) 695/2024 in IA(IBC) 588/2023**

Learned Counsel Smt Sandhya Rani, along with the counsel on record Mr Raghunath, for applicant present physically.

Mr Maligi Madhusudhan Reddy, Resolution Professional present.

Learned Counsel for respondent present physically.

At request of the learned counsel for the respondent one-week time is granted for filing counter. In the meanwhile, we direct the Personal Guarantor to submit a improved re-payment plan through Resolution Professional and consider the same as per the procedure and rules. Let the Resolution Professional convene a meeting for the purpose of placing the approved re-payment plan before the COC,

let the COC take a call within 10 days of submission of the plan and if the re-payment plan is acceptable to COC. Call on 07.05.2024.

**IA(IBC) 137/2024 in IA No. 1782/2023**

Matter adjourned to 07.05.2024.

**IA(IBC) 138/2024 in IA No. 1782/2023**

Matter adjourned to 07.05.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**